

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

DATE OF DECISION: 9-11-1989

PRESENT

HON'BLE SHRI S.P.MUKERJI, VICE CHAIRMAN
&
HON'BLE SHRI A.V.HARIODASAN, JUDICIAL MEMBER

ORIGINAL APPLICATION NO.619/89

P.R.Mohandas - Applicant

v.

1. Senior Superintendent of
Post Offices, Trichur.
2. Union of India, represented
by the Post Master General,
Trivandrum. - Respondents

Mr P Ramakrishnan - Counsel of the
applicant

Mr TPM Ibrahimkhan, ACGSC - Counsel of the
respondents

O_R_D_E_R

(SHRI S.P.MUKERJI, VICE CHAIRMAN)

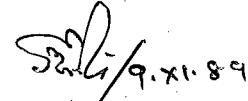
In this application dated 22nd October, 1989, the applicant has prayed that he should not be sent for a second training to Mysore as he has already undergone a training. He has alleged that the order of sending him for training is a camouflage to penalise him for his ~~for by~~ Union activities and dislocating his family life and giving him a post ^{after training} training posting away from M.M.S. Unit, Trichur. The learned counsel for the respondents fairly argued that the applicant is being sent for

training in order to increase his efficiency for the post that he is holding at present and that after the training is over, he will be posted back to the same post which he is holding at present. On the basis of this statement made at the bar by the learned counsel for the respondents, the application is closed with the direction to the respondents ^{that} on the completion of his training, the applicant shall be reposted to the present post.

A copy of this order may be given to the learned counsel for both the parties by hand today.



(A.V.HARIODASAN)
JUDICIAL MEMBER


S.P.MUKERJI/9.XI.89

(S.P.MUKERJI)
VICE CHAIRMAN

9-11-1989

trs